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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
O.A.NO. 155 of 1993.

Between

S.V.Ramanayya

...  
And

Dated: 12.3.1993.

Applicant

1. Union of India, represented by its General Manager, South Eastern Railway, Calcutta.

... Respondents

Counsel for the Applicant : Sri. M.Rajasekhara Reddy for Sri. P.B.Vijaya Kumar

Counsel for the Respondents : Sri. D.Francis Paul, SC for Rlys

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member  
Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

When the case was called, Sri. M.Rajasekhara Reddy, appearing on behalf of Mr. P.B.Vijayakumar wanted to withdrawn the O.A.

Heard Sri. Francis Paul for the respondents.

The O.A. is dismissed as withdrawn. No costs.

*823393*  
Deputy Registrar(Judl.)

Copy to:-

1. General Manager, South Eastern Railway, Union of India, Calcutta.
2. One copy to Sri. P.B.Vijaya Kumar, advocate, A-9, Vijayapratap Apartments, Atchayuthareddy Marg, Vidyanagar, Hyd-44.
3. One copy to Sri. D.Francis Paul, SC for Railways, CAT, Hyd.
4. One spare copy.

Rsm/-

*D. S. Reddy  
RSM/- 12/3/93*

O.A. 155/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :  
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR,  
REDDY : MEMBER (JUL)

DATED: 12/3/1993

ORDER/JUDGMENT

R.P./C.P/M.A.No.

155/93

O.A.No.

T.A.No.

(W.P.No.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions  
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

